

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SURINDER S. RATHI

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 6928-6935/2018

SYED SHABIHUL HASAN

Petitioner(s)

VERSUS

FAYYAZUDDIN & ORS.

Respondent(s)

WITH

SLP(Cr1) No. 4162-4168/2019 (II)

Date : 05-08-2019 These petitions were called on for hearing today.

For Petitioner(s) Mr.Raman Yadav,Adv.
Mr. Syed Mehdi Imam, AOR
Mr. Rohit K. Singh, AOR

For Respondent(s) Mr. Kamran Malik,Adv.
Mr. Ansar Ahmad Chaudhary, AOR
Mr. Rohit K. Singh, AOR
Mr. Praveen Jain, AOR
Mr. Gaurav Sansanwal,Adv.
Mr. Yadav Narender Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

SLP(Cr1) Nos. 6928-6935/2018

Ld. Counsel for petitioner and Ld. Counsel for respondent No.6 has failed to file death certificate of deceased Respondent No.1 in SLP(Cr1) Nos. 6928 and 6930/2018. Viewed thus, the matter be

processed for listing before the Hon'ble Judge in Chambers for further directions. Await orders. List thereafter.

SLP(Cr1) Nos. 4162-4168/2019

As per postal tracking report, notice issued to sole respondent in SLP(Cr1) Nos. 4162-4167/2019 has been received back with postal remarks "Insufficient Address". Hence, learned counsel for petitioner shall within a period of four weeks' file the fresh particulars of the said respondent and he shall also take requisite steps for the service of notice upon him.

Ld. Counsel for petitioner shall within a period of four weeks' file death certificate of sole respondent in SLP(Cr1.) No. 4168/2019

List again on 4.12.2019.

SURINDER S. RATHI
Registrar

MG